



2026:AHC:18071

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1093 of 2026

Mujiburrahman Alias Neta

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd. Ashraf
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Mohd. Ashraf learned counsel for the applicant and Shri Ramendra Pal Singh, learned AGA for the State-Respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Mujiburrahman @ Neta, seeking enlargement on bail in Case Crime No. 484 of 2025, under Sections 3/5/8 of the U.P. Prevention of Cow Slaughter Act, Police Station-Khutar, District-Shahjahanpur.

Learned counsel for the applicant argued that the accused-applicant is innocent and has been falsely implicated in this case crime number. The applicant is languishing in jail since 12.11.2025. Learned counsel for the applicant submits that First Information Report has been lodged with the allegation that on an information that some cow remains were lying in canal of village Khutar, the informant and some other persons reached at the place of the incident and recovered some cow remains. Learned counsel for the applicant submits that First Information Report has been lodged against unknown person. Neither the applicant was arrested on the spot nor any incriminating materials has been recovered from the possession or pointing out of the applicant. The report of Forensics Science Laboratory with regard to alleged recovered cow remains is not on record. Criminal antecedent of one case which was subsequently lodged against the applicant has been properly explained and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has

been prayed for.

Learned AGA has vehemently opposed, but could not dispute the aforesaid facts.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, ***Mujiburrahman @ Neta***, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 27, 2026

Deepak/